

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2949  
ANSWERED ON:30.03.2012  
TAX CONCESSION TO NGOS  
Singh Rajkumari Ratna;Singh Dr. Sanjay

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government has provided income tax concession and other concessions to Non-Governmental Organisations (NGOs) which are religious in nature;
- (b) if so, the details of each NGOs which received concession under each sector of the Income Tax Act, 1961 and reaction of the Government thereto; and
- (c) the corrective steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a): Yes, Sir.

(b): Separate data regarding details of each religious NGO which has received concessions under the Income-tax Act, 1961 is not maintained. Registration or approval is granted under the Act to NGOs engaged in activities which are either charitable or religious or both by the Prescribed Authority. There is no separate demarcation in such registrations or approvals for NGOs which are religious in nature.

(c): Corrective steps are taken when the NGOs have violated the prescribed conditions under the Income Tax Act. These may include withdrawal of registration or approval and consequential proceedings under the Act.